253 Allocation of time for approving

SHRI PARVATHANENI UPEN-DRA: Why are you afraid of elections?

SHRI K. V. THANGKABALU: We are not afraid. You said that President's rule to be extended to Delhi also. ...(Interruptions)...

SHRI V. GOPALSAMY: Only Rajiv Gandhi has brought cholera...(Interruptions)...

SHRI K. V. THANGKABALU: The Congress Party brought President's rule to the State only to safeguard the people from disastrous movements.

... (Interruptions)...

Finally, Sir, people are freed from corruption, people are freed from humiliation. Now the people want a permanent solution to their 20-year old problems. They want the Congress to come back to power. Whenever Mr. Rajiv Gandhi tours Tamil Nadu. lakhs o'l people, Harijans, downtrodden people, women-all sections of people-follow him and they want that Rayiv Gandhi should bring back the Karmaraj era, free from corruption. They want this to be enacted in Tamil Nadu. So, the Congress will never be defeated and, as I said, the

[28 JULY 1988 Govt. and other business proceed action is Tamil Nadu

DMK or the AIADMK or, for that matter, any other party, cannot come to power without Congress, cannot dream of power without Congress, and Congress is going to rule there so that the same old traditions of the late Kamaraj are reenacted. So, as and when elections are held, Congress is going to emerge as the single largest party and, under the leadership of Rajiv Gandhi, Congress will rule the State. Nobody on earth can stop that. Thank you.

ALLOCATION OF TIME FOR DIS-POSAL OF GOVERNMENT AND OTHER BUSINESS

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): Hon. Members, there is an announcement by the Chair.

I have to inform Members that the Business Advisory Committee at its meeting held today, the 28th July, 1988, allotted time for Government legislative and other business as follows:--

		Business	Time Allotted
1.		ther consideration and passing of the Prevention of Corruption 1, 1987, as passed by the Lok Sabha.	2 hours 30 minutes in addition to the time already taken.
‡.	Cor	sideration and passing of the following Bills:	
	"(a)	The Merchant Shipping (Second Amendment) Bill 1987	1 hour.
	(b)	The Delhi University (Amendment) Bill, 1988.	? hours.
	(5)	The Beedi and Ciger Workers (Conditions of Employment) Amenamen Bill, 1987.	3 hours.
	(d)	The Maternity Banefits (Amendment) Bill, 1987	2 hours.
	(e)	The National Waterway (Sadiya-Dhubri Stretch of the Brahma- putra River) Bill, 1988 as passed by the Lok Sabha.	1 hour.
	(f)	The Dock Workers (Regulation of Employment Amandment Bill, 1987.	2 hours.
4.	Discussion on the Resolution seeking disapproval of the Bharat Petro leum Corporation Limited (Determination of Conditions of Service of Employees) Ordinance. 1988 and consideration and passing of the Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Bill, 1988, as passed by the Lok Sabha.		- -
	Consideration and passing of the Alcock Ash down Company Limited (Acquisition of Undertakings) Amendment Bill. 1987 as passed by the Lok Sabha.		1 hour.

254

255 Statutory Resolution approving

[RAJYA SABHA] Continuance of President's 256 proclamation in Tamil Nadu

[The Vice-Chairman]

The Committee also recommended that the House should sit up to 6.00 P.M. daily and beyond 6.00 P.M. as and when necessary, for the transaction of Government Business, from today, the 28th July, 1988.

STATUTORY RESOLUTION APPRO-VING CONTINUANCE OF PRESI-DENT'S PROCLAMATION IN RELA-TION TO TAMIL NADU—Contd.

DR. NAGEN SAIKIA: Mr. Vice-Chairman, Sir, I am taking my stand here to oppose the Resolution moved by the hon. Home Minister for continuance of the President's rule in Tamil Nadu.

This Resolution itself is an undemocratic resolution by the Government of democratic country.

Sir, I am surprised to see that in words the Members of the Congess Party criticise the MGR Government in Tamil Nadu. I think, this is a contradiction of his greatness because this was the Government which conferred upon MGR posthumously the highest award, Bharat Ratna. But now they are criticising MGR posthumously with harsh words, with bad words. It is a contradiction of his greatness.

It is seen that it has become customary for the Government to extend President's rule once proclaimed in any State. Seeking extension of President's rule in Tamil Nadu indicates that the Government is not considering this time as favourable for Congress(I) in Tamil Nadu.

It is known to all how they hold elections. We have got the experience of holding elections by Congress(I) in Assam in 1983. In 1983 nobody in Assam cooperated with the Government for holding elections, and, therefore, the Government recruited people from all over the country to hold the elections there. By doing that they

actually tried to stab democracy in Assam. But somehow or other the people of Assam saved democracy in Assam.

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It is a way, it is a means to postpone the elections to reap the fruit in time. But the people of Tamil Nadu, as has been expressed by my friends of the Opposition parties, are not going to accept Congerss(I) in Tamil Nadu to rule the State whether the election is held just now or after some days. But the habit of the Government to postpone elections is not quite a healthy one. The Government always speaks of democracy, but in reality they want to kill. democracy for their own benefit. It is quite against the democratic spirit, democratic norms and democratic ethics. Therefore, I urge upon the Government to amend the Resolution to the tune of the amendments made by Dr. Subramanian Swamy and to hold elections at the earliest. The Government should have the courage to face the elections, to face the people and have the people's verdict.

With these words. I urge that the Resolution be amended and that the popular Government should be installed in Tamil Nadu.

I conclude by saying that I oppose the Resolution moved by the hon. Minister for the continuance of the Presidential Rule in Tamil Nadu.

श्री ग्राटल बिड्रारी वाज्येयो (मध्य प्रदेण): महोदय, इस बहस में भाग लेने का मेरा इरादा नहीं था, लेकिन तमिलनाडु के सदस्यों ने इस सवाल पर जो गरमागरमी दिखाई है, उसके बाद मेरे लिये ठंडा रहना मुश्किल हो गया है ग्रागर चुनाव करा लिये जाते तो चुनाव के मैदान में दो दो हाथ हो जाते श्रीर ग्रभी तक तमिलनाडु की जनता का फैसला भी ग्रा जाता । ग्रंत में तो जनता को फैसला करना है। जनता से मेरा मतलब जनता पार्टी से नहीं है ।